

12.05 hrs.

PAPERS LAID ON THE TABLE*[English]*

Audited Account of Central Building Research Institute, Roorkee for the years 197-79, 1979-80, 1980-81 and a statement for delays in laying these papers.

THE MINISTER OF URBAN DEVELOPMENT (SHRI ABDUL GHAFOOR) :
I beg to lay on the Table :—

- (1) (i) A copy of the Audited Accounts (Hindi and English versions) of the Central Building Research Institute, Roorkee, for the year 1978-79.
 - (ii) A copy of the Audited Accounts (Hindi and English versions) of the Central Building Research Institute, Roorkee, for the years 1979-80.
 - (iii) A copy of the Audited Accounts (Hindi and English versions) of the Central Building Research Institute, Roorkee, for the year 1980-81.
- (2) As statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above, [placed in Library. See No. L.T. 1524/85]

Notification under Essential commodities Act, 1955

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND TOURISM (SHRI H.K.L. BHAGAT) : On behalf of Shri K P. Singh Deo, I beg to lay on the Table a copy of the Sugar (Price Determination for 1985-86 Production) Order, 1985 (Hindi and English versions) published in Notification No. G S.R. 840 (E) in Gazette of India dated the 14th November, 1985, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in library. see No. LT. 1525/85]

Notification under Employees Provident Fund and Miscellaneous Provident Fund Act

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : I beg to lay on the Table a

copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 :—

- (1) The Employees' Provident Funds (Fourth Amendment) Scheme, 1985 published in Notification No. G.S.R. 826 in Gazette of India dated the 31st August, 1985.
- (2) The Employees' Family Pension (Amendment) Scheme, 1985 published in Notification No. G.S.R. 827 in Gazette of India dated the 31st August, 1985.
- (3) The Employees' Deposit Linked Insurance (Amendment) Scheme, 1985 published in Notification No. G.S.R. 828 in Gazette of India dated the 31st August, 1985.
- (4) The Employees' Provident Funds (Fifth Amendment) Scheme, 1985 published in Notification No. G.S.R. 897 in Gazette of India dated the 21st September, 1985.
- (5) The Employees' Provident Funds (Sixth Amendment) Scheme, 1985 published in Notification No. G.S.R. 968 in Gazette of India dated the 12th October, 1985. [Placed in Library. See No. LT 528/85]

Notification under Dadra and Nagar Haveli Act, 1961

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : I beg to lay on the Table a copy of the Dadra and Nagar Haveli Varishtha Panchayat (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 907 in Gazette of India dated the 28th September, 1985 under sub-section (3) of section 14 of the Dadra and Nagar Haveli Act, 1961. [Placed in Library. See No. LT 1527/85]

**Notification under Customs Act, 1962
and Central Excise Rules, 1944**

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
JANARDHANA POOJARY) : I beg to lay
on the Table :—

- (1) A copy of Notification No. G.S.R. 866 (E) (Hindi and English versions) published in Gazette of India dated the 25th November, 1985 together with an explanatory memorandum making certain amendment to Notification No. 276/85—Customs dated the 28th August, 1985 so as to provide that the exemption of additional duty of customs would also be available to polyester fibre contained in specified quantities of tents, rags and chindies of such low price fabrics, under section 159 of the Customs Act, 1962. [Placed in Library See No. L.T. 1528/85]
- (2) A copy of Notification No. G.S.R. 865 (E) (Hindi and English versions) published in Gazette of India dated the 25th November, 1985 making certain amendment to Notification No. 191/85-CE dated the 28th August, 1985 so as to provide that the exemption of central excise duty would also be available to polyester fibre contained in specified quantities of tents, rags and chindies of such low price fabrics, issued under the Central Excise Rules, 1944. [Placed in Library See No. L.T. 1529/85]

Notification under Dangerous Machines (Regulation Act, 1983 Review on the working and Annual Report of Oil palm India Ltd. Kottayam for 1983-84 and Statement for delay in laying these Papers etc.

THE MINISTER OF STATE IN THE
DEPARTMENT OF AGRICULTURE
AND COOPERATION (SHRI YOGENDRA MAKWANA) : I beg to lay on the
Table—

- (1) A copy of the Dangerous Machines (Regulation) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 352 in Gazette of India dated the 6th April, 1985 under sub-section (2) of section 36 of the Dangerous Machines (Regulation) Act, 1983. [Placed in Library, See No. LT 1530/85]
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 19A of the companies Act, 1956 :—
- (i) Review by the Government on the working of the Oil Palm India Limited, Kottayam, for the year 1983-84.
- (ii) Annual Report of the Oil Palm India Limited, Kottayam, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. L.T. 1531/85]
- (4) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 —
- (i) Review by the Government on the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1980-81.
- (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (4) above. [Placed in Library. See No. LT. 1532]

12.06 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, agreed without any amendment to the National Airports Authority Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 19th November, 1985.”

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

[English]

REPORTED ATTACK BY CANADIAN BASED PILGRIMS INDIAN ON DIPLOMATS IN PAKISTAN

SHRI KAMAL NATH (Chhindwara) : Sir, I call the attention of the Minister of External Affairs to the following matter of urgent public importance and request that he may make a statement thereon :

“Reported attack by Canadian based pilgrims on Indian diplomats in Pakistan and the encouragement being given by certain foreign countries to extremists in imparting training in terrorism, collection of funds for purchase of arms and other facilities in their bid to destabilise India and steps taken by the Government in that regard.”

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : Sir, My colleague, the Minister of State for External Affairs, has made a statement in the House on November 29, 1985 regarding the deplorable attack on two senior Indian diplomats by some Canadian Sikhs in Dera Saheb Gurdwara Complex on November 26. The statement expressed our concern, distress and disappointment and the action which we expect the Pakistan Government to take in this matter. I shall, therefore, confine myself to briefly highlighting the salient points of this incident. First, no arrests were made in the first 48 hours of the incident despite our having brought the matter to the attention of the authorities and the assailants were able to move around freely between Lahore and Nankana Saheb. Second, when they were finally arrested, the six Canadian Sikhs were immediately released on bail furnished by a Pakistani national who was the main instigator of the attack on the Indian diplomats in the first instance. On our insistence they have since been re-arrested. Third, the six Canadians were charged only for minor offences. Fourth, no action was taken against these foreign nationals for their anti-Indian activities including their provocative speeches calling for the assassination of the Indian leaders. The chain of events surrounding the incident leads to the unfortunate conclusion that Pakistan authorities have treated the Canadian Sikh extremists in a lenient manner and seem to be proceeding against them at a leisurely pace. It is our hope that Pakistani authorities will recognise their responsibility in this matter including their obligations under the Vienna Convention and take speedy and effective steps to punish these individuals.

Extremism has unfortunately become a way of life with a small section of Indian origin community abroad who seem to take heart from either active sympathy or normal protection of laws extended to them. There is evidence that there are some training camps across the border for extremist elements and they are given some financial and other help. This was brought to the notice of the Foreign Minister of Pakistan when he visited New Delhi in July this year for the Indo-Pak Joint